



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष १०, अंक ७(२)]

सोमवार, फेब्रुवारी २६, २०२४/फाल्गुन ७, शके १९४५

[पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक २१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Police (Amendment) Bill, 2024 (L. A. Bill No. III of 2024), introduced in the Maharashtra Legislative Assembly on the 26th February 2024, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,  
Law and Judiciary Department.

### L. A. BILL No. III OF 2024.

#### A BILL

*further to amend the Maharashtra Police Act.*

XXII of  
1951.

WHEREAS it is expedient further to amend the Maharashtra Police Act, for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-fifth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Police (Amendment) Act, 2024. Short title.

(१)

Amendment of  
section 2 of  
XXII of 1951.

**2.** In section 2 of the Maharashtra Police Act (hereinafter referred to as “the principal Act”), in clause (14A-1), after the words “Highway Traffic” the words “Department, Police Communication, Information Technology and Motor Transport Department” shall be inserted.

XXII of  
1951.

Amendment of  
section 22J-3 of  
XXII of 1951.

**3.** In section 22J-3 of the principal Act, in sub-section (1), after the words “Highway Traffic” the words “Department, Police Communication, Information Technology and Motor Transport Department” shall be inserted.

## STATEMENT OF OBJECTS AND REASONS

Section 22J-3 of the Maharashtra Police Act (XXII of 1951) provides for the constitution of Police Establishment Boards at the Levels of Specialized Agencies of the State Police Force. In the Specialized Agencies, Crime Investigation Department, State Intelligence Department, Protection of Civil Rights, Anti-Corruption Bureau, State Reserve Police Force, Anti-Terrorist Squad, Highway Traffic and Training Directorate are included, however, the Police Communication, Information Technology and Motor Transport Department is not included.

2. The Government, therefore, considers it expedient to include the Police Communication, Information Technology and Motor Transport Department in the Specialized Agencies. It is, therefore, proposed to amend section 2 and section 22J-3 of the Maharashtra Police Act, suitably.

3. The Bill seeks to achieve the above objectives.

Mumbai,  
Dated the 21st February 2024.

DEVENDRA FADNAVIS,  
Deputy Chief Minister.